

Sixteenth Lok Sabha

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Title: Secretary-General laid the bills passed by the Houses of Parliament during the 15th session of 16th Lok Sabha and assented to by the President.

SECRETARY-GENERAL: Madam Speaker, I lay on the Table the following eight Bills passed by the Houses of Parliament during the Fifteenth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 10th August, 2018:-

- (i) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 2018;
- (ii) The National Commission for Backward Classes (Repeal) Bill, 2018;
- (iii) The Appropriation (No. 4) Bill, 2018;
- (iv) The Appropriation (No. 5) Bill, 2018;
- (v) The Central Goods and Services Tax (Amendment) Bill, 2018;
- (vi) The Integrated Goods and Services Tax (Amendment) Bill, 2018;
- (vii) The Union Territory Goods and Services Tax (Amendment) Bill, 2018; and
- (viii) The Goods and Services Tax (Compensation to States) Amendment Bill, 2018.

I also lay on the Table one copy each, duly authenticated by the Secretary General, Rajya Sabha, of following ten Bills passed by the Houses of Parliament and assented to by the President:-

- (i) The Fugitive Economic Offenders Bill, 2018;
- (ii) The Specific Relief (Amendment) Bill, 2018;
- (iii) The Negotiable Instruments (Amendment) Bill, 2018;
- (iv) The Constitution (One Hundred and Second Amendment) Bill, 2018;
- (v) The criminal Law (Amendment) Bill, 2018;
- (vi) The Homoeopathy Central Council (Amendment) Bill, 2018;
- (vii) The National Sports University Bill, 2018;
- (viii) The Insolvency and Bankruptcy Code (Second Amendment) Bill, 2018;
- (ix) The Scheduled Castes and The Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2018; and
- (x) The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Bill, 2018.

... (*Interruptions*)